

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5675  
TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2026**

**OPERATION OF MEDICAL STORES WITHOUT REGISTERED PHARMACISTS**

**5675. ADV. ADOOR PRAKASH:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any proposal to allow medical stores to operate without the mandatory presence of a registered pharmacist;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has taken note of the concerns raised in reports suggesting such as a move; and
- (d) if so, the details thereof along with the response of the Government thereto?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE**

**(SMT. ANUPRIYA PATEL)**

(a) to (d): Under the Drugs and Cosmetics Act, 1940, and Rules thereunder the license for Sale and Distribution of drugs are granted by the State Licensing Authority appointed by the respective State Government. Licensee is required to comply with all the conditions of license. State Licensing Authorities are empowered to take action on violation of any conditions of such licenses. As per the conditions of license, sales of Drugs shall be effected only by or under the personal supervision of a registered pharmacist and no person can sale by retail the Schedule H, H1 and X drugs without prescription of Registered Medical Practitioner (RMP).

There are provisions under Rule 62A and 62B of Drug Rules, 1945 regarding grant of restricted licenses to persons in respect of drugs, whose sale does not require the supervision of a qualified person.

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